

The Central Provinces and Berar Regulation of Couching Act, 1944 Act 2 of 1944

Keyword(s):

Central Act, Registered Practitioner, Medical Registration, Indian Medical Council, Bombay Medical Act

Amendment appended: 10 of 1963

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THE CENTRAL PROVINCES AND BERAR REGULATION OF COUCHING ACT, 1944.

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CENTRAL PROVINCES AND BERAR ACT No. II OF 1944 1+

THE CENTRAL PROVINCES AND BERAR REGULATION OF Couching Acr, 1944].§

bioccived the assent of the Governor on the 26th March 1944; assent first published in the Central Provinces and Berar Gazette on the 31st March 1944.]

Amended by Mah. 10 of 1963.

An Act to prevent couching by unqualified persons.

WHEREAS it is expedient to prevent couching by unqualified persons;

Preamble.

2[It is hereby enacted as follows:—]

- 1. 3[(1)] This Act may be cited as the Central Provinces and Berar Regulation Short title [and extent]. of Couching Act, 1944.
 - 3[(2) It extends to the whole of 4[the State of Maharashtral.]
- 2. In this Act, the expression "registered practitioner" 6 means a person Meaning of registered registered underpractitioner.

(a) the Bombay Medical Act, 1912;

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1912. U.P.

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1916. Hyd. I

of 1348

Fasli. CII of

1956.

- (b) the Central Provinces and Berar Medical Registration Act, 1916;
- (c) the Medical Registration Act (of 1348 Fasli);
- (d) the Indian Medical Council Act, 1956; or
- (e) any other law for the time being in force in the State, which regulates the registration and practice of practitioners, and who possesses such qualifications for the practice of surgery as the State Government may, for the purposes of this Act by notification in the Official Gazette, recognise.]
- 3. Notwithstanding anything contained in any other law, whoever, not being Penalty for a registered practitioner, or not possessing qualifications entitling him to be a unlawful registered practitioner,] couches or attempts to couch or agrees or offers by physical means or interference with the eye to give vision to a person suffering from cataract, with or without that person's consent, shall, on conviction, be punishable with imprisonment of either description for a term which may extend to six months or with fine which may extend to one thousand rupees or with both.

I For Statement of Objects and Reasons, see Central Provinces and Berar Gazette, dated the 2nd April 1943, Part II, page 8.

† The whole Act has been continued after 26th April 1948, wide provisions of Central Provinces and Berar Act XLVIII of 1947, s. 2(1).

§ This Act was extended to, and shall be in force in the whole of the State of Maharashtra (vide s. 2 of Mah. 10 of 1963).

² These words were substituted for the portion beginning with the words "And whereas" and ending with the words "the following Act:- ' by Mah. 10 of 1963, s. 3.

³ Section 1 was renumbered as sub-section (1) and sub-section (2) was inserted by the Bombay (Vidarbha Region) Adaptation of Laws (State and Concurrent Subjects) Order, 1956.

4 These words were substituted for the words "the Vidarbha Region" by Mah. 10 of 1963, s. 4(a).

• These words were inserted, ibid., s. 4(b) This portion was substituted for the portion begining with the words "shall have" and ending with the word and figures "Act, 1916," ibid., s. 5.

7 This portion was substituted for the portion beginning with the words "Wheever" and ending with the word and figures. "Act, 1916," ibid., s. 6.

Central Provinces and Berar Regulation of [1944: C. P. & Berar II Couching Act, 1944

Penalty for abetment of offence.

4. Whoever abets the commission of an offence under this Act shall, on conviction, be punishable with the punishment provided for the offence in section 3.

Offence to be cognizable, ballable and compoundable. 5. Notwithstanding anything contained in the Code of Criminal Procedure, V of 1898, an offence punishable under this Act shall be cognizable and bailable and may 1898. be compounded with the permission of the Court.

Jurisdiction of Magistrates.

6. (1) No Magistrate having powers inferior ¹[to that of a Presidency Magistrate or a Magistrate of the first class] shall try any offence punishable under this Act.

Cognizance of offences.

- (2) A Magistrate may take cognizance of an offence under this Act-
 - (a) on a report of a police officer;
 - (b) on information of any other person;
 - (c) upon his own knowledge or suspicion that such offence has been committed:

Provided that no cognizance shall be taken where the offence alleged was committed more than six months previously.

¹ These words were substituted for the words " to that of the second class" by Mah. 10 of 1963, a. 7.

THE CENTRAL PROVINCES AND BERAR REGULATION OF COUCHING (MAHARASHTRA EXTENSION AND AMENDMENT) ACT, 1962.

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PREAMBLE.

SECTIONS.

- 1. Short title.
- 2. Extension of C. P. and Berar II of 1944 to rest of Maharashtra State.
- 3. Amendment of preamble 1 to C. P. and Berar II of 1944.
- 4. Amendment of section 1 of C. P. and Berar II of 1944.
- 5. Amendment of section 2 of C. P. and Berar II of 1944.
- 6. Amendment of section 3 of C. P. and Berar II of 1944.
- 7. Amendment of section 6 of C. P. and Berar II of 1944.

Amendment

MAHARASHTRA ACT No. X OF 19681.

[THE CENTRAL PROVINCES AND BERAR REGULATION OF COUCHING (MAHARASHTRA EXTENSION AND AMENDMENT) ACT, 1962.]

[7th February 1963]

An Act to extend the Central Provinces and Berar Regulation of Couching Act, 1944, to the rest of the State of Maharashtra, and for that and certain other purposes further to amend the said Act.

C.P. & WHEREAS it is expedient to extend the Central Provinces and Berar Regulation Berar of Couching Act, 1944, to the rest of the State of Maharashtra, and for that and certain other purposes hereinafter appearing further to amend the said Act; It is hereby 1944. enacted in the Thirteenth Year of the Republic of India as follows:-

- 1. This Act may be called the Central Provinces and Berar Regulation of Couching short with. (Maharashtra Extension and Amendment) Act, 1962.
- The Central Provinces and Berar Regulation of Couching Act, 1944, as in force Extension of Berar in the Vidarbha region of the State of Maharashtra, is hereby extended to, and shall C.P. & Bons be in force in the whole of that State. rest of 1944.
- 3. In the Central Provinces and Berar Regulation of Couching Act, 1944, in Amendme Berar its application to the State of Maharashtra (hereinafter referred to as "the principal of preamble Act"), in the preamble, for the portion beginning with the words "AND book Hof. WHEREAS" and ending with the words "the following Act:- ", the following 1944. shall be substituted, namely:-
 - "It is hereby enacted as follows :-- "
 - . 4. In section 1 of the principal Act,-

(a) in sub-section (2), for the words "the Vidarbha region" the words "the of C. P. & Berar II of State of Maharashtra" shall be substituted;

(b) in the marginal note, after the words "Short title" the words "and extent" shall be inserted.

5. In section 2 of the principal Act, for the portion beginning with the words Amendment "shall have" and ending with the word and figures "Act, 1916" The following of section 2 shall be substituted, namely:-Berar II of

"means a person registered under-

(a) the Bombay Medical Act, 1912;

(b) the Central Provinces and Berar Medical Registration Act, 1916;

(c) the Medical Registration Act (of 1348 Fasli); •

Bom. VI of 1912.

C. P. & Borar I of 1916.

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¹ For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1962, Part V, page 316.

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Central Provinces and Berar Regulation of Couching [1962 : Mah. X (Maharashtra Extension and Amendment) Act, 1962

(d) the Indian Medical Council Act, 1956; or

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(e) any other law for the time being in force in the State, which regulates • the registration and practice of practivioners, and who possesses such qualifications for the practice of surgery as the State Government may, for the purposes of this Act by notification in the Official Gazette, recognise.".

Amendment of section 3 ofC. P. & Berar II of 1944.

- 6. In section 3 of the principal Act, for the portion beginning with the words "Whoever," and ending with the word and figures "Act, 1916," the following shall be substituted, namely:-
 - "Notwithstanding anything contained in any other law, whoever, not being a registered practitioner, or not possessing qualifications entitling him to be a registered practitioner,"

Amendment of section 6 of C. P. & Berar II of 1944.

7. In section 6 of the principal Act, in sub-section (1), for the words "to that of the second class" the words "to that of a Presidency Magistrate or a Magistrate of the first class " shall be substituted.